

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No. 656/2017

Dated this 20th day of November, 2017

CORAM: HON'BLE MS. B.BHAMATHI, MEMBER (A)

K. Sivaraman

Son of Late K.G. Nair,
Aged 61 years,
Retired as Asstt. Commissioner (Admn)
Navodaya Vidyalaya Samiti,
Regional Office, Pune
Residing at 4-D-902, Phase-2
Kalpataru, Pimple Gaurav,
Jawalkar Nagar, Pune 410061.

...Applicant.

(Applicant In person)

Versus.

1. Union of India,

Notice through the Secretary
Government of India,
Ministry of HRD., Deptt.
Of School Education,
Shastri Bhavan,
New Delhi 110001.

2. The Commissioner

Navodaya Vidyalaya Samiti, Noida.

(UP) 201309.

...Respondents.

O R D E R (ORAL)

Per:-Hon'ble Ms.B. Bhamathi, Member (A)

This OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

“(a) Direct the Respondent No. 1 and Respondent No. 2 to implement medical facilities to the retired employees and their dependents of Respondent No. 2 at par with that of serving employees of NVS;

(b) Award any other relief as deemed fit by the Hon'ble Tribunal.

(c) Awarding cost of this application.”

2. Applicant Shri. K. Sivaraman, appears in person.

3. The applicant who retired on superannuation as Assistant Commissioner w.e.f. 31.08.2016 has made representation to the Chairman Navodaya Vidyalaya Samiti with copy to R-2 seeking adoption of medical facilities to the retired employees and their dependents as laid down vide representation dated 26.05.2017. The representation is pending and has not been disposed of.

4. Heard the applicant and perused the documents.

5. Keeping in view of the fact that the representation has not been disposed of by the office of the respondents, I deem it fit to

meet the ends of justice, by directing R-2 to dispose of the representation by passing reasoned and speaking order. This exercise shall be completed within the period of twelve weeks' from the date of receipt of certified copy of this order. Applicant is at liberty to seek appropriate judicial remedy in case his grievance still persists.

6. Accordingly, the OA stands disposed of at admission stage.

(Ms. B. Bhamathi)
Member (A)

srp